

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO 530 /2023

IN THE MATTER OF:-

ANUJ KUMAR**PETITIONER****VERSUS****STATE OF UTTARAKHAND & ORS.****RESPONDENTS****INDEX**

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DATE 18/3/24


PRAKASH PANDEY

PLACE Haridwar

COUNSEL FOR THE APPLICANT

E- MAIL –advprakashpande@gmail.com

Mobile No 7805008055/8871849683

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

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IN THE MATTER OF:-

ANUJ KUMAR

PETITIONER

VERSUS

STATE OF UTTARAKHAND & ORS.

RESPONDENTS

**REJOINDER ON BEHALF ON APPLICANT TO THE REPLY FILED
BY RESPONDENT NO 7&8**

Most respectfully showeth

1. That the Applicant herein are filing rejoinder to the reply filed by the Respondent No 7&8
2. That the applicant through the present OA has requested the following relief

1.That the Hon'ble Tribunal may be pleased to direct the respondent no 7to install incineration Boiler immediately to protect ground water

2.That the Hon'ble Tribunal may be pleased to direct respondent no 7 to develop concrete Nala from industry premises to Hadwada drain

3.That the Hon'ble Tribunal may be pleased to direct to respondent no 7to develop green area in 10 acre area

4.That the Hon'ble Tribunal be pleased to direct respondent no 7to compensate for the loss caused to the environment by assessing the damage according to the polluter pays principle or as what the Hon'ble Tribunal Deems fit and proper

5. Any other Relief which this Hon'ble Tribunal deems fit and proper in the interest of justice .

3. That the content of the reply affidavit filed by the Respondent No 7 & 8 are false except to the extent as admitted hereunder

Rejoinder to the Preliminary Objections

4. That point 1 are false hence denied, in the matter of **“Vimal Bhai Vs Tehri Hydro Development Corporation, Original Application No 197 of 2016 on dated 13.04.2017** the Hon'ble Principal Bench ,National green Tribunal ,new Delhi in Para 12 on page no 11 it is held that ,

“12....” The Language of section 14 read in conjunction with section 18 of the act of 2010 clearly provides that the expression locus-standi will have to receive a liberal interpretation and the application can not be thrown out on this ground , if it otherwise raises a substantial question of environment in accordance to the implementation of any legal right in relation to the act mentioned in Schedule-I of the Act of 2010 As per the Said Judgment it is clear that the application should be heard on the basis of merit”

through this present Application , Applicant have file cogent evidence wherein is clear that respondent no 7 are habitual polluter and continuously causing loss to the Environment, inspite of Many direction of PCB,CPCB , Number of times complaints were made but every time a hollow assurances was given but ultimately a deaf ear and closed was turned towards us as those at helm of affairs are having hand in gloves with these culprits

5. That Content of Point 2 are false , hence denied Original application filed strict proof ,how respondent no 7 &8 wilfully non complying the statutory provision directed by CPCB,PCB,MOEF&CC.
6. That Point no 3 are false hence denied, several order issued by statutory body , after inspection many FIR has been lodge ,causing of continuous polluting the environment
7. Point no 4 ,5 & 6 are false hence denied , same is answered in point no 1 for sake of brevity not repeating
8. Point No 7 are false hence denied , many authority directed to used incineration Boiler but till now respondent no 7 not following that order (Annexure **18& 19**)
9. Point no 8 ,9, 10 are false hence denied . answered in point no 1 ,not repeating

PARA WISE REPLY OF OA

10. Point no 1 is false hence denied, as mention in OA , respondent no 7 are not following below order

CPCB direction dated 07.12.2015 (ANNEXURE A2) where it is categorically mention that “installing system for Evaporation-concentration by using appropriate technology such as MEE and incineration boiler(slope, fired/mixed with aux,fuel etc) using appropriate technology by march 31,2016”

inspection carried out by National Sugar Institute , mention in its report annexure A13 page 52 that spray dryer technology can drying concentrated bio methanated spent wash about 50% of total generated quantity

CPCB Direction dated 19/01/2023(Annexure A10 page 13 to 20) which also made mandatory

Repeatedly UKPCB asking for using incineration boiler
(Annexure **A18 page 10 & A19 page 11 13**)

11. That Point no 2 matter of Record

12. That Point No 3 are False and Hence denied, That industry is

causing immense pollution and disturbing ground water as well as whole Environment, in spite of direction of Hon'ble NGT and different authority respondent no 7 still discharging polluted water outside plant premises which can be clearly glaring from recent photographs (**annexure A12**)

Inspections carried out by National sugar Institute on dated 1-/01/23 whereas major parameters viz pH,TDS,COD and other heavy metals are observed.(**Annexure A13 page 52 point XI**) and water is ground water is polluted from 1 to 5 km

On the basis of NSI Kanpur report hand pump was also sealed on dated 08.09.2023, one is just adjacent to unit and another is 5 km away from unit it showed that ground water of 5 km surrounding area is polluted because of unit activity (**Annexure A14 Page 53-57**)

That unit is discharging polluted water through pipe outside plant premises which can be seen from photographs (**Annexure A12 page 23 to 35**)

13.The Point no 4 & 5 are false hence denied, answered on point no 10, for sake of brevity not repeated

14.That point no 6&7 are false hence denied , Green belt area develop only in document, actually not present ,neither joint committee had present any single photo of with GPS mapping nor respondent no 7&8 had produced any single Photo with GPS map, actual photo of surrounding area produced as **annexure A17**)

15. That point no 9 & 10 are false hence denied, answered In point no 10

16. That point no 11 are false hence denied ,answered in point no 12.

17. That point no 12 are false hence denied, NSI Report and CPCB Report, FIR itself showed how pollution causing by respondent no 7 & 8

18. That Point 13 are false hence denied however here respondent no 7 & 8 itself accept this fact that No Concrete Nala Developed Between , and inspection carried out by National Sugar Institute , mention in its report **annexure A13 page 52 point xi** that spray dryer technology can drying concentrated bio methanated spent wash about 50% of total generated quantity

19. That Point no 14 are false hence denied, still they are causing pollution that can be seen from latest photographs attached as Environment Compensation also imposed but till now that is not recovered (**Annexure A 20 page 14-18**)

20. That Point No 14 are false hence denied ,Objection filed against Joint Committee Report, however till now Respondent had not following the recommendation made by joint committee as per joint committee report page 126 recommended in point III that 2 lagoons would be dismantle but its not done till now still using **Annexure 21 page 25 28**

21. That point no 17 & 18 are false, still they are causing pollution and polluting ground attached Photographs itself express truthfulness

(Annexure A17 page 102 to 105 and page Annexure A21 page 19-28)

PRAYER

That respectfully submitted that Hon'ble Tribunal may grant allow prayer as prayed in Original Application and reject this misleading, baseless reply filed by Respondent no 7&8.



DATE 18/3/24

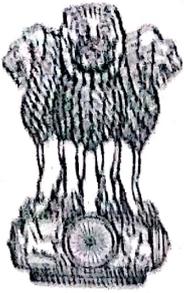
PRAKASH PANDEY

PLACE Haridwar

COUNSEL FOR THE APPLICANT

E- MAIL -advprakashpande@gmail.com

Mobile No 7805008055/8871849683



सत्यमेव जयते

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IN UK11826752815074W

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

Mr. Afzal
E-Stamp Vendor
Tehsil Compound Roorkee
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Certificate No.	: IN-UK11826752815074W
Certificate Issued Date	: 18-Mar-2024 11:14 AM
Account Reference	: NONACC (SV)/ uk1278504/ ROORKEE/ UK-HD
Unique Doc. Reference	: SUBIN-UKUK127850430386789282396W
Purchased by	: ANUJ KUMAR
Description of Document	: Article 4 Affidavit
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: ANUJ KUMAR
Second Party	: STATE OF UTTARAKHAND AND ORS
Stamp Duty Paid By	: ANUJ KUMAR
Stamp Duty Amount(Rs.)	: 10 (Ten only)

S R No. 1689/23
Time 11:02 AM/PM



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18/3/2024

Afzal

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- 1 The authenticity of this Stamp certificate should be verified at 'www.sholestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO 530/2023

IN THE MATTER OF:-

ANUJ KUMAR

PETITIONER

VERSUS

STATE OF UTTARAKHAND & ORS.

RESPONDENTS

AFFIDAVIT

I ANUJ KUMAR S/O RICHHPAL SINGH Aged 37 Years R/O VILL KEHRA LASKAR , HARIDWAR, UTTARAKHAND do hereby solemnly affirm on oath as under

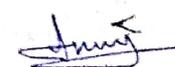
1. That ,I am the applicant in the instant case and fully conversant with the facts of the case and hence, competent to swear on this affidavit.
2. That ,i am filing rejoinder Along with Annexure against the reply of respondent no 7 & 8, before the Hon'ble Tribunal the Contents from Para 1 to last have been drafted on my instruction and the same have been explained to me by my counsel.
3. That ,i have been read and understood the contents and based on the documents filed along with this .


DEPONENT

VERIFICATION

I, The above named deponent do hereby verify that the contents of the paras above are true and correct and no material fact has been concealed.

Signed and verified on this Day of March 2024 at


DEPONENT

ATTESTED & VERIFIED


Rajendra Prashad Sharma
Advocate & Notary
Haridwar Distt. Uttarakhand
Reg. No. 1857/2001

18/3/2024

IDENTIFIED BY


Rajendra Prashad Sharma
Advocate & Notary
Civil Court, Haridwar
Reg. No. 1857/2001



970

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

Annexure A18

सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

Phone No. 01332-260422 E-mail: rorueppcb2013@gmail.com

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-118/2020/846

दिनांक: 03.11.2020

147(3) पंजीकृत डाक द्वारा

सेवा में,

सदस्य सचिव,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।विषय :-Pursuance of the Hon'ble NGT order dated 19.06.2020 in the matter of
O.A.No.896/2019, Teluram Vs State of Uttarakhand-reg.

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्र सं0- यूकेपीसीबी0/आर0ओ0आर0/सहमति/सा0-147(3)/2020/700 दिनांक 06.10.2020 का सन्दर्भ ग्रहण करना चाहें, जिसके द्वारा जन शिकायत के क्रम में मै0 आर0बी0एन0एस0 शुगर मिल्स (डिस्टलरी यूनिट), लक्सर की निरीक्षण आख्या प्रेषित की गयी थी। (छयाप्रति संलग्न) निरीक्षण के समय बायोकम्पोस्टिंग यार्ड से Seepage, यार्ड के चारों ओर स्थित खेतों में पाया गया एवं उक्त खेतों में एकत्रित जल के नमूने एकत्र किये गये जल नमूनों की विश्लेषण आख्या संलग्न हैं। खेतों में एकत्र जल की विश्लेषण आख्या एवं निरीक्षण आख्या से स्पष्ट है कि उद्योग के कम्पोस्ट यार्ड से उत्प्रवाह खेतों में निस्तारित हुआ है। इसके अतिरिक्त अवगत होना चाहें कि पूर्व में उद्योग के निरीक्षण दिनांक 02.12.2019 के क्रम में मुख्यालय द्वारा उद्योग को दिनांक 29.01.2020 आवश्यक निर्देश निर्गत किये गये थे, जिनमें अन्य निर्देशों के साथ-साथ उद्योग को निर्देशित किया गया था कि:- 2. The unit shall ensure that no seepage/runoff from bio-composting yard go into the drain or outside the yard areas.

बायोकम्पोस्टिंग यार्ड से खेतों में रंगयुक्त उत्प्रवाह पाये जाने से स्पष्ट होता है कि उद्योग द्वारा बायोकम्पोस्टिंग यार्ड में seepage/leachate/runoff को रोकने हेतु पर्याप्त व्यवस्थाएँ नहीं की गयी, जिससे बारिश के पानी के साथ रंगीन उत्प्रवाह खेतों में एकत्रित हुआ। उपरोक्त क्रम में उद्योग को निम्नलिखित निर्देश निर्गत किये जाने उचित होंगे:-

1. उद्योग में स्पेंट वाश के निस्तारण हेतु उचित क्षमता के Incinerator Boiler की स्थापना की जाये। Incinerator Boiler की स्थापना/संचालन के पश्चात् Bio-composting की प्रक्रिया बंद की जायेगी।
2. उद्योग पर नियमानुसार बोर्ड के निर्देशों का पालन न किये जाने पर पर्यावरणीय क्षतिपूर्ति आरोपित की जाये। पर्यावरणीय क्षतिपूर्ति हेतु प्रकरण में निरीक्षण की तिथि दिनांक 02.12.2019 से आरोपित की जाये। पर्यावरणीय क्षतिपूर्ति हेतु विभिन्न पैरामीटर्स निम्नानुसार विचारार्थ प्रेषित है:-
PI-32, S-1.5, LF-1.25, VF-1.0
उपरोक्तानुसार आख्या सादर प्रेषित है।

संलग्नक: यथोपरि।

भवदीय,

(डा0 राजेन्द्र सिंह)

क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपि:- उप जिलाधिकारी, लक्सर जिला हरिद्वार को उद्योग मै0 आर0बी0एन0एस0 शुगर मिल (डिस्टलरी यूनिट), लक्सर के सम्बन्ध में प्राप्त शिकायती पत्रों के क्रम में सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी (प्र0)

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विन्डु नो-4

Annexure A19

REGIONAL OFFICE

Uttarakhand Pollution Control Board
Irrigation Design Building Campus, Roorkee-247667
Distt. Haridwar (Uttarakhand)



उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रूड़की -247667
जिला हरिद्वार (उत्तराखण्ड)

Phone: 0133E-mail: rorueppcb2013@gmail.com; Web: www.ueppcb.uk.gov.in

13

Ref: UKPCB/ROR/Con-R-118(Vol-II)/2021/408

July 22, 2021

By Speed Post

To,

Shri S.P. Singh
Environmental Engineer
Uttarakhand Pollution Control Board
Gauridevi Paryavaran Bhawan
46-B, IT Park, Sahastradhara Road,
Dehradun

Sub.: Re-inspection of M/S R.B.N.S. Sugar Mills Ltd., Laksar -reg.

Sir,

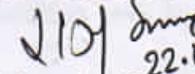
Please refer to the letter ref. no. - UKPCB/HO/Con-R-95(Vol-II)/2021/1733 dated 22.03.2021 above subject matter. In this regard, inspection of M/S R.B.N.S. Sugar Mills Ltd., Laksar (Haridwar) was carried out by officials of Regional Office, Roorkee on 24.06.2021. Inspection report along with Annexures 1-3 is enclosed herewith kind perusal and further necessary action please.

Encl.: As above

Verified


PIO/RO
UKPCB
Roorkee

Sincerely,


22.07.2021
(Dr. Rajendra Singh)
Regional Officer




Inspection Report of M/S R.B.N.S. Sugar Mills Ltd., (Distillery Unit),
Laksar, Distt. Haridwar

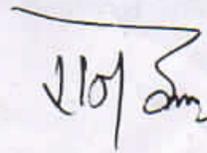
In compliance of Head Office, UKPCB, Dehradun letter ref. no. UKPCB/HO/Con-R-95 (Vol.II)/2021/1733 dated 22.03.2021, inspection of M/S R.B.N.S. Sugar Mills Ltd., (Distillery Unit), Laksar, Distt. Haridwar was carried out by officials of Regional Office, Roorkee on 24.06.2021. Shri S.P. Singh, Additional General Manager (Process) and Shri Manish Rath, Senior Manager (Distillery) were present. Based on inspection and record available, following observation were made:

1. The Unit is engaged in manufacturing of Rectified Sprit/ENA /Ethanol-60 KLD using molasses. Molasses passed through feed batch fermentation process, where molasses is converted in to ethyl alcohol and CO₂ with help of yeast enzyme and chemicals.
2. The Unit is having Consolidated Consent & Authorization (CCA) from the Board which is valid up to 31.03.2022.
3. Spent wash generated through the fermentation process is treated through 2 nos. of 10000 M³ capacities biodigesters. After extracting the biogas through the bio-methanation process, bio-methanated spent wash is concentrated in multi stages Multi Effect Evaporator (MEE).
4. Four stage falling film evaporator bodies and two forced circulation bodies installed as MEE with a feeding capacity of 840 KLD. Mass flow meters are installed at inlet and outlet points of MEE. Log book is also being maintained. Logbook is maintained for daily spent wash generation.
5. Concentrated spent wash after MEE is stored in lagoons for bio-composting. Three storage lagoons of 1925M³, 1925M³ and 1372M³ capacities with total storage capacity of 5222M³ have been provided.
1. The condensate generated from MEE is treated through Condensate Polishing Unit (CPU) of 1050 KLD capacity for treatment of process condensate. CPU consisting of equalization tank, UASB, aeration tank, clarifier and lamella. Treated water is recycled in processes. At the time of inspection CPU was in operation. CPU outlet sample analysis report showed- pH-8.1; BOD-18 mg/L; COD-56 mg/L, TSS- 54mg/L & TDS- 400 mg/L. Copy of Analysis report in enclosed as **Annexure-1**.
6. Concentrated spent is used for bio-composting after mixing with press mud generated from the sugar mill. As per CPCB Standards Operating Procedure (SOP) for Bio-composting operation for molasses based distilleries, composting shed should be provided with rain gutter and the rain gutter shall connected to the storm water drain using HDPE/PE pipe. Rainwater entry in to the shed shall be prevented by either proving protection along the sides or by providing louvers. The whole covered shed of composting area is damaged and rainwater is directly mixing with windrow. Resulting coloured wash off from composting area/yard is draining in to nearby Laksar drain. Immediate repairing of shed of composting area is essential in order to control mixing of rainwater. Photographs enclosed as **Annexure-2**.
7. Laksar drain passing adjacent to the Composting yard and spent storage lagoons of the Unit. Water samples of Laksar drain at upstream of composting yard and downstream at Akoda Village were also taken at the time of inspection. Analysis reports are summarized below:

Verified

 PIO/RO
 UKPCB
 Roorkee





Parameters	Laksar drain (Upstream of Composting yard)	Laksar Darin (Downstream at Village Akoda)
1. Colour	Light yellow	Brownish
2. Odour	Not specific	Odorous
3. pH	7.5	7.4
4. TDS (mg/L)	407	584
5. TSS (mg/L)	68	97
6. Total Solids (mg/L)	475	681
7. BOD (mg/L)	22	42
8. COD (mg/L)	64	168

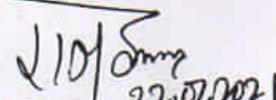
Analysis report indicating increase in BOD and COD concentration in downstream as compare to upstream. Analysis report is enclosed as **Annexure-3**.

Based on above observation, it is evident that the Unit has provided pollution control measures in order to maintain Zero Liquid Discharge (ZLD). However, due to poor upkeeping of composting yard, rain water mix with compost and runoff from compost area/yard is draining in to nearby drain. Despite of knowing that it is a mandatory to provide shed over the compost area, shed has not been repaired before rains. Unit was already directed to adhere with adhere to the Standard Operating Procedure (SoP) prepared by the CPCB for Bio-composting. Further, it is expected that during rains coloured wash off from compost area would accumulate in the nearby area including agricultural fields and ultimately deteriorate water quality. Since, the Unit has failed to comply with directions issued by the Board on dated 29.01.2020 and 22.10.2020, therefore, coercive action including imposition of an environmental compensation is recommended against the occupier(s) of the Unit. Following directions may be issued to Unit for immediate compliance:

1. The Unit shall provide covered shed over the compost area. Composting shed shall be provided with rain gutter and the rain gutter shall connected to the storm water drain using HDPE/PE pipe. Rainwater entry in to the shed shall be prevented by either proving protection along the sides or by providing louvers.
2. The Unit strictly adhere to the Standard Operating Procedure (SoP) prepared by the CPCB for Bio-composting. Non-compliance of SoP shall be presumed as non-compliance of CPCB's directions as well as Consent conditions of the UKPCB.
3. The Unit shall submit proposal for installation of Incineration Boiler for disposal of concentrated spent wash along with time bound action plan for implementation. Bio-composting shall be closed after operation of incinerator boiler.
4. The Unit shall ensure that no seepage /runoff from bio-composting yard go into the drain or outside the yard areas.


(Dr. Ajeet Singh)

Assistant Scientific Officer


(Dr. Rajendra Singh)
22.07.2021

Regional Officer (I/c)

Verified


PIO/RO
UKPCB
Roorkee

UTTARAKHAND POLLUTION CONTROL BOARD
Gauradevi Parayavaran Bhawan
46-B, SIDCUL, IT park, Sahashtradhara Road, Dehradun

INDUSTRY INSPECTION REPORT

In compliance of Office order No. UKPCB/HO/R-95(Vol.-II)/2021/561 dated 13-08-2021 the site inspection of M/s Rai Bhadur Narayan Singh Sugar Mill Ltd. (Distillery Division) is conducted on dated 06-09-2021. The finding of site inspection in as follows:-

1.	Name of the industry & complete Postal Address	Rai Bhadur Narayan Singh Sugar Mill Ltd. (Distillery Division) Laksar District Haridwar Uttarakhand	
2.	Name of Contact person with designation Phone & Fax No./Email:	Sh. S.P. Singh Addl. G.M. 7830778880	
3.	Category of Industry	Red Category	
4.	Installed Capacity, (in TPD & TPA)	60 KLPD Ethanol	
5.	Status of Consents & Authorization (validity/applied)	Consolidated Consent and Authorisation upto 31-03-2022	
6.	Status of ground water extraction permission (NOC of CGWA)	NOC valid up to 28-12-2023(copy enclosed at Annexure-I)	
7.	Source of Water :	Bore well of sugar mill.	
8.	Product Manufactured in TPD/TPM/TPA:		
	S.N.	Product manufactured	Product manufactures in MTA
		R.S\ Ethanol	60 KLPD
9.	Raw material used/tonne of product		
	S.N.	Name of Raw Materials	Raw Material Consumption Per tonne of Product
		Molasses	220 Litre/ Tonne of molasses as C heavy molasses. 300 Litre/Tonne of molasses as B Heavy molasses.
10.	Process details :	<pre> graph LR Molasse --> Fermentations Water --> Fermentations Fermentations --> Distillation Distillation --> RS[R.S.] Distillation --> Spent_wash[Spent wash] Spent_wash --> Bio_methanation[Bio methanation] Bio_methanation --> MEE[M.E.E.] MEE --> Bio_composting[Bio composting + Spray drier] Bio_composting --> Fermentations </pre>	
11.	Water Consumption & Waste Water Generated :		
	S.N.	Source	Water Consumption KL/MT of produced
			Waste Water Generated, KLD
	01	Process	240 KL/KL of product
			6 KL per KL of production as B Heavy molasses. 8 KL per Kl of production as C heavy molasses.
	02	Domestic	5 KL/day
			4 KL/day
12.	Effluent Treatment Plant :		
	spent wash → Bio Methantion → M.E.E → Bio-composting (Existing) + Spray Drier (Proposed)		
	Condensate → Equalization → USAB → Aerobic → Clarifier → Filter → Reprocessing in cooling tower		

[Handwritten Signature]

Final Disposal of treated effluent	Zero discharge		
Flow at inlet of ETP	Unit was not in operation		
Flow at outlet of ETP	Unit was not in operation		
Name of the drain in which effluent is being discharged: Unit is ZLD			
13.	Water Quality Characteristic of ETP		
S.No	Parameters	Values	Prescribed Norms
1	Unit was not in operation		
Water Quality Characteristic of Drain and River			
S.No	Parameters	Laksar Drain U/s Near RBNS Mill Colony, Laksar	Laksar Drain D/s Akoda Village
1	pH	6.79	6.88
2	TDS (mg/L)	130	420
3	TSS (mg/L)	40	40
4	Total Solids (mg/L)	170	460
5	Do (mg/L)	1.2	0.7
6	BOD (mg/L)	24	42
7	COD (mg/L)	58	132
14.	Fuel Consumption		
S.N.	Type of Fuel	Fuel Consumption, MT or KL	
	Bagasse	3 MT Fuel/KL of Alcohol production	
15.	Stack Details and Source Emission Status		
S.N.	Stack Attached to	Stack Ht (m)	Stack Dia (m)
	Boiler of sugar mill	-	-
			Pollution Control Equipment
16.	Hazardous Waste Status	Categories of HW	Quantity
	Schedule 1	5.0	1.0MTA
			Mode of Disposal
			Recyclable
17.	By pass/unauthorised discharge? No		
18.	Compliance of SOP for bio compost yard		
S.N.	SOP	Compliance Status	
1	Yard Length: Depending upon plot size available covered yard shall be made after leaving proper circulation area for movement of machinery.	Provided	
2	Windrow markers Windrow number, date of formation, date of inoculation and date of the last application of spent wash. Marker shall be made of MS sheet with rod support, grouted in concrete.	Not provided record	
3	Bays: Approximately 12.0 meter span, having spacing between vertical columns 5-6 meters, rain water gutter height 6.2 meter, gutter slope of minimum 1 in 200. Gutter MOC HDPE/PE/GI sheet, discharging into RCC/Cement Plastered Brick masonry channels connected to leachate collection pits.	Not provided	
4	Down comers for rain water: Compost shed shall be provided with Rain gutters and the rain gutters shall be connected to the storm water drain using HDPE/PE pipe of at least 150 mm ID down-comers discharging into channel. Channel MoC RCC (M20)/brick masonry cement mortar plastered (1:6) discharging to either rainwater harvesting pit or to natural stream.	Not provided	
5	Protection against cross wind rain: Rain water entry into the shed shall be prevented by either providing protection along the sides or by providing louvers.	Not provided	

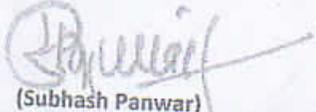
① 3/5/2

6	Leachate Collection pits: RCC(M20)/brick work cement mortar plastered not less than 1.5 meter × 1.5 meter having top level/ free board 300 mm above the ground level.	Provided																											
7	Leachate collection drain: MOC-RCC (M20)/brick work cement mortar plastered (1:6), size: 0.3 meter (width) × 0.25 (depth).	Provided																											
8	Roofing: Poly film minimum 200 micron film with qualities of UV stability, anti-drip, anti-dust, Light Diffusion minimum 50% film fixing only on roof and gables and up to hockey purlin/GI sheet/ Precoated laminated sheet.	Damaged condition																											
9	Floor lining: The floor lining shall be impervious, strong enough to prevent settlements due to machine load. Minimum thickness 100 mm. the underlining sheet shall be minimum 150 micron HDPE film below the floor. Clay layer cushion of 300 mm below the liner and 50 mm above the liner should be provided. In case of RCC flooring, the construction joint should be sealed using the water bar/hot bitumen.	Provided																											
10	Ground water monitoring facilities a. Location of piezometer wells Minimum at 4 places along the periphery of the bio-compost yard such that one is in the upstream of the Ground water flow direction and one in the downstream direction. b. Hand pump At least 30 meters depth, located within 500 meters to 1 km from yards. Water quality of hand pump should be tested quarterly.	Not provided. Provided Govt. Bore well																											
11	Data recording: Log book at yard should be maintained mentioning the date of formation of windrow, quantity of press mud, feed stock, date of last aero-trilling, date of last spent wash spray, quantity of spent wash spray, temperature date-wise, date of maturity, moisture content etc. The press mud and ready compost must be weighed and records of the same shall be maintained.	Not maintained																											
12	Approach Road to bio-compost yard; The entrance of the Bio-compost yard should be paved all weather road for approach of vehicles	Not provided																											
13	Storage facilities for ready compost Covered shed having platform	Not provided																											
14	Camera OCEMS guidelines shall be installed in the bio-compost yard to monitor the bio-compost operations inside the shed	Provided																											
19.	<p>Observations : The unit was not in operation, during site visit, the joint inspection team has inspected bio-compost yard and found violation of SOP for bio-compost operation for molasses based distillery as elaborated above. Since the violation of SOP is found during site inspection visit, hence imposing of environment compensation is recommended as follows:-</p> <p style="text-align: center;">Formula for calculation of EC = $PI \times RF \times LF \times VF \times N \times S$</p> <table border="1" style="display: inline-table; margin-right: 20px;"> <tr><td>PI</td><td>Pollution index</td><td>32</td></tr> <tr><td>RF</td><td>Rupees factor</td><td>100</td></tr> <tr><td>LF</td><td>Location factor</td><td>1.25</td></tr> <tr><td>VF</td><td>Violation factor</td><td>1.5</td></tr> <tr><td>N</td><td>Nos. of days</td><td>645</td></tr> <tr><td>S</td><td>Scale (L)</td><td>1.5</td></tr> </table> <table border="1" style="display: inline-table;"> <tr><td>1</td><td>Date of first violation reported</td><td>02-12-2019</td></tr> <tr><td>2</td><td>Date of compliance verification</td><td>06-09-2021</td></tr> <tr><td>3</td><td>Total No. of Days</td><td>645</td></tr> </table>		PI	Pollution index	32	RF	Rupees factor	100	LF	Location factor	1.25	VF	Violation factor	1.5	N	Nos. of days	645	S	Scale (L)	1.5	1	Date of first violation reported	02-12-2019	2	Date of compliance verification	06-09-2021	3	Total No. of Days	645
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According to factor calculation the assessed amount of environment compensation is as follows:

$EC = 32 \times 100 \times 1.25 \times 1.5 \times 645 \times 1.5 = 58,05,000/-$ (Fifty Eight Lakh Five Thousand Rupees only).

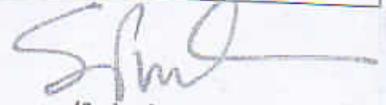
The assessment of EC is calculated for the period of 02-12-2019 to 06-09-2021 (total 645 days) @Rs. 9000/- per day. It is also recommended that the EC of Rs. 9000/- per day may also be imposed further till the unit complied the violation.



(Subhash Panwar)
Regional Officer, Roorkee



(S.P. Singh)
Environment Engineer



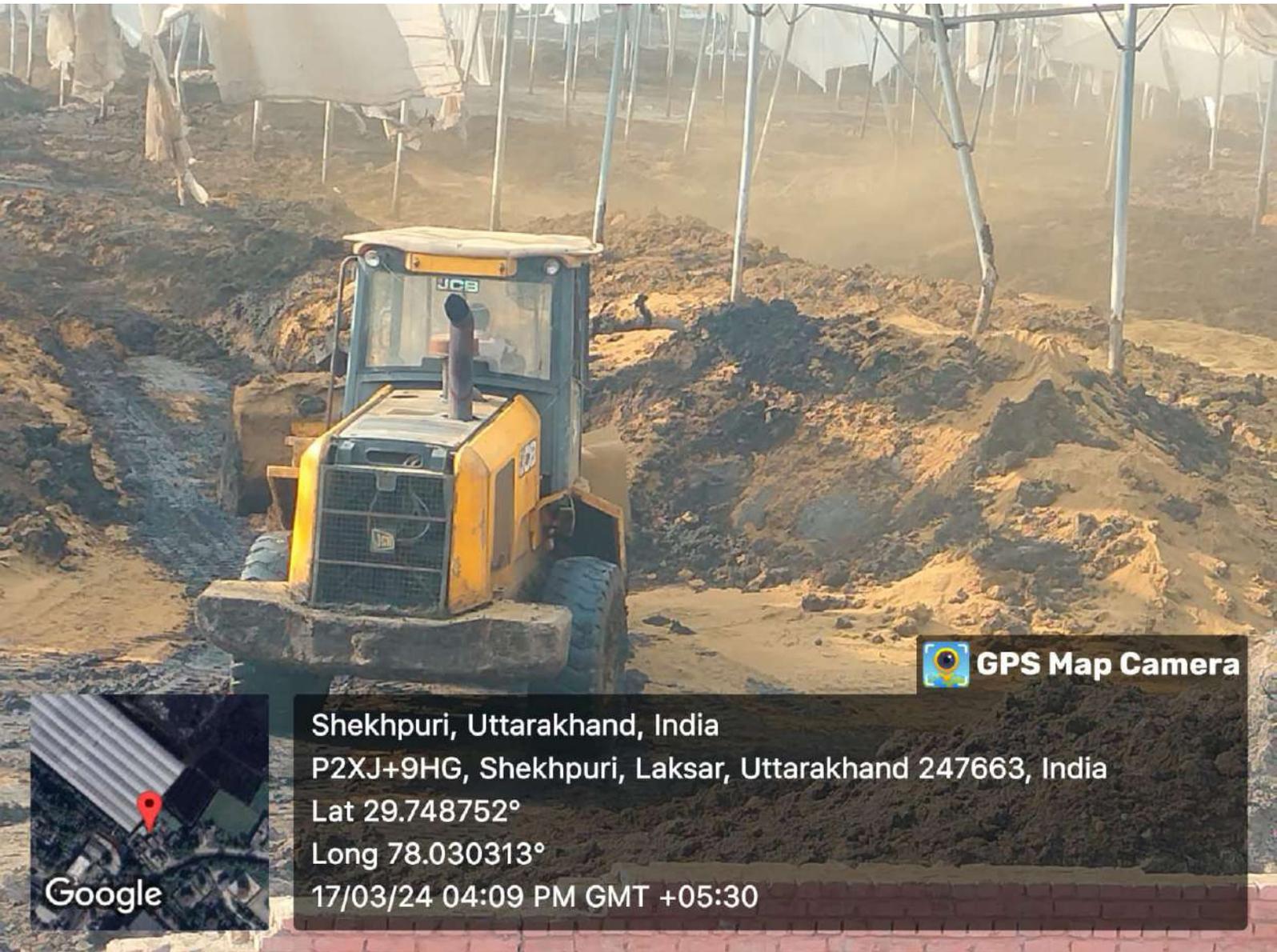
(Sudarshan S. Pal)
Chief Environment Officer



 **GPS Map Camera**



Akodha Kalan, Uttarakhand, India
P2XH+FH8, Akodha Kalan, Shekhpuri, Uttarakhand 247663, India
Lat 29.749149°
Long 78.029612°
17/03/24 04:12 PM GMT +05:30



 **GPS Map Camera**



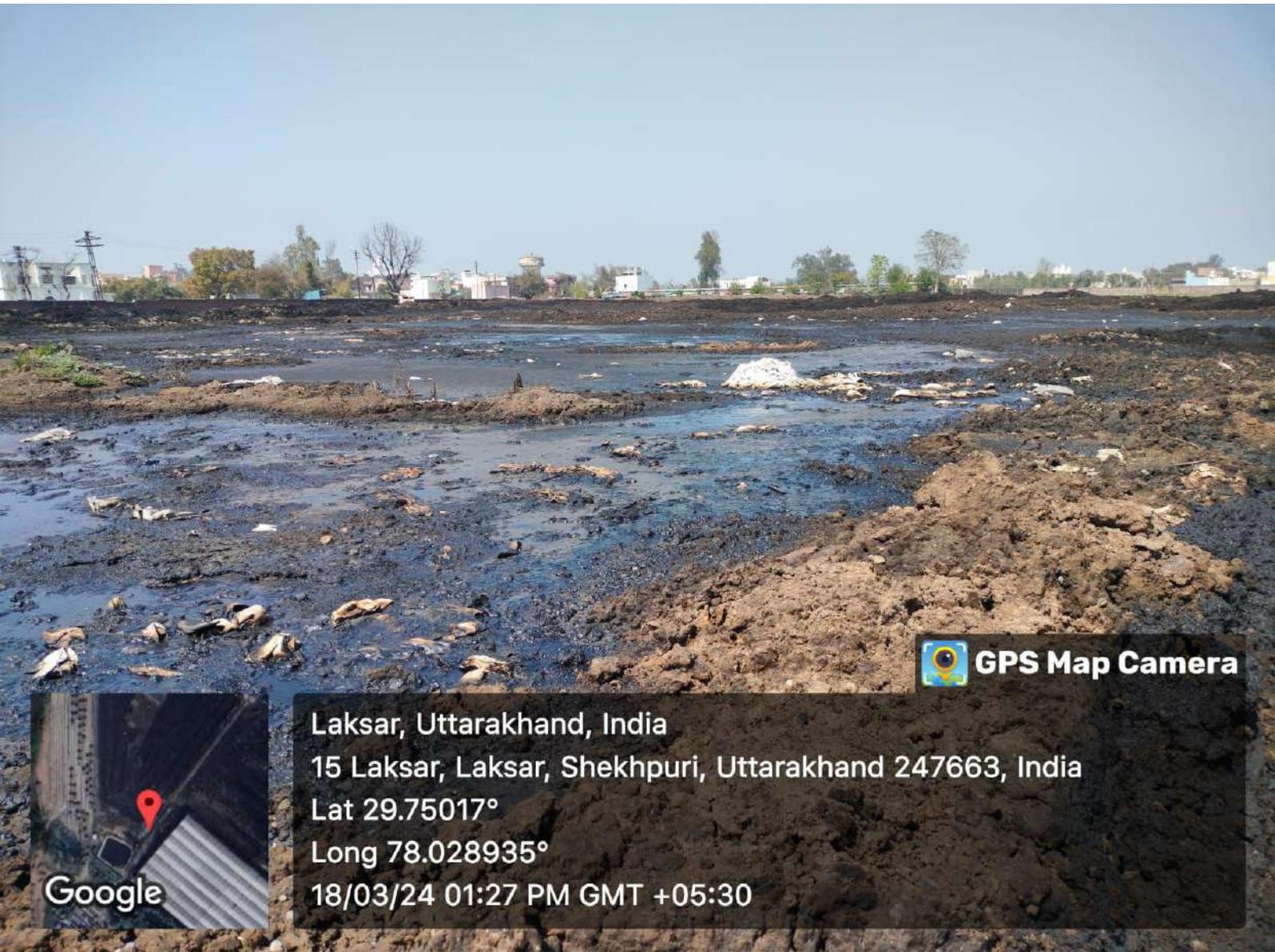
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P2XJ+9HG, Shekhpuri, Laksar, Uttarakhand 247663, India
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Long 78.030313°
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Long 78.028863°
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Long 78.032143°
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